

PUBLIC ANNOUNCEMENT (“PA”) UNDER REGULATION 3(1) AND 4 READ WITH REGULATIONS 13(1) AND 15(1) OF SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AND SUBSEQUENT AMENDMENTS THERETO.

**FOR ATTENTION OF THE PUBLIC SHAREHOLDERS OF
JAUSS POLYMERS LIMITED**

Corporate Identification Number: L74899HR1987PLC066065

Registered Office: Plot No. 51, Roz ka meo Industrial area, Gurgaon, Sohna, Haryana- 122103, India

Contact Number: 0120-7195236-39; **Email Address:** response@jausspolymers.com ; **Website:** www.jausspolymers.com

Open Offer for acquisition of upto 12,02,650 (Twelve Lakhs Two Thousand Six Hundred Fifty only) fully paid-up equity shares of face value of ₹ 10.00/- each (Indian Rupees Ten) Equity Shares of Jauss Polymers Limited (“Target Company”) representing 26.00% of the Equity and Voting Share Capital (as defined below) from the Public Shareholders (as defined below) of the Target Company by M/s. Noize Brands and Lifestyle Limited (“Acquirer”) along with Person Acting in concert Mr. Aditya Chopra (“PAC”) pursuant to and in compliance with Regulation 3(1) and 4 read with Regulations 13(1) and 15(1) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 as amended from time to time (“Open Offer”).

On Tuesday, January 27, 2026 the Acquirer have entered into and executed a Memorandum of Understanding with the Seller (as specified under the defined term Memorandum of Understanding) for overall consideration of Rs.3,75,00,000 (Rupees Three Crores Seventy Five Lakhs Only) to acquire 20,07,754 (Twenty Lakhs Seven Thousand Seven Hundred Fifty Four Only) Equity Shares constituting 43.41% of the Equity and Voting Share Capital of the Target Company and Cumulative Convertible Preference Shares of 33,000 (Thirty Three Thousand Only) convertible into equity shares at par.

This Public Announcement (“PA” or “Public Announcement”) is being issued by **Gretex Corporate Services Limited (“Manager to the offer”)** for and on behalf of the Acquirer to the Public Shareholders (as defined below) of the Target Company in compliance with Regulation 3(1) and 4 read with Regulations 13(1) and 15(1) and other applicable provisions of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto (“SEBI (SAST) Regulations”).

1. Definitions:

- 1.1 “Acquirer” means M/s. Noize Brands and Lifestyle Limited (acting through its Director – Mr. Aditya Chopra)
- 1.2 “CCPS” means Compulsory Convertible Preference Shares

- 1.3 **“Equity and Voting Share Capital”** means the total equity share capital of the Target Company as of the tenth (10th) working day from the closure of the Tendering Period of the Open Offer.
- 1.4 **“Equity Shares”** means the fully paid-up Equity shares of face value of ₹ 10/- (Rupees Ten Only) each of Target Company.
- 1.5 **“Memorandum of Understanding” or “MOU”** means the agreement dated Tuesday, January 27, 2026 for overall consideration of Rs.3,75,00,000 (Rupees Three Crores Seventy Five Lakhs Only) whereby 20,07,754 (Twenty Lakhs Seven Thousand Seven Hundred Fifty Four Only) Equity and 33,000 Cumulative Convertible Preference Shares convertible into equity shares at par of Target Company.
- 1.6 **“Offer Shares”** means 12,02,650 (Twelve Lakhs Two Thousand Six Hundred Fifty only) Equity Shares constituting of 26.00% Equity and Voting Share Capital of the Target Company
- 1.7 **“PAC”** Mr. Aditya Chopra (Director of M/s. Noize Brands and Lifestyle Limited)
- 1.8 **“Public Shareholders”** means all the shareholders of the Target Company who are eligible to tender their Equity Shares in the Open Offer in compliance with the SEBI (SAST) Regulations, other than: (i) the Acquirer, (ii) Seller, (iii) persons acting in concert with the Acquirer, (iv) the parties to any underlying agreement including persons deemed to be acting in concert with such parties.
- 1.9 **“Tendering Period”** means the period of 10 (ten) Working Days during which the Public Shareholders may tender their Equity Shares in acceptance of the Open Offer, which shall be disclosed in the LoF (*as defined hereinbelow*).
- 1.10 **“SEBI (SAST) Regulations”** means Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended from time to time.
- 1.11 **“Sellers”** means Mr. Ketineni Satish Rao and Mr. Keerthi Narsimbhachari.
- 1.12 **“Stock Exchanges”** means BSE Limited (“**BSE**”) and Calcutta Stock Exchange Limited (“**CSE**”).
- 1.13 **“Working Day”** means any working day of Securities and Exchange Board of India (“**SEBI**”).

2. Open Offer Details:

Particulars	Details
Open Offer Size	The Acquirer hereby makes this Open Offer to the Public Shareholders of the Target Company to acquire upto the Offer Shares i.e 12,02,650 (Twelve Lakhs Two Thousand Six Hundred Fifty only) Equity Shares of the Target Company, at a price of ₹ 16.05/- (Rupees Sixteen point Zero Five paisa Only) per equity share aggregating to a total consideration of ₹ 1,93,02,533 (Rupees One Crore Ninety Three Lakh Two Thousand Five Hundred Thirty Three only) (assuming full acceptance) (“ Maximum Consideration ”) subject to the receipt of statutory approvals as may be required, and other terms and conditions mentioned in this Public Announcement, and as will be set out in the detailed public statement (“ DPS ”), and the letter of offer (“ LoF ”) that are proposed to be issued for the Open Offer in accordance with the SEBI (SAST) Regulations.
Open Offer price / Consideration	The Equity Shares of the Target Company are frequently traded on the Stock Exchanges in terms of the SEBI (SAST) Regulations. Open Offer is being made at a price of ₹ 16.05/- (Rupees Sixteen point Zero Five paisa Only) per Equity Share (the “ Offer Price ”), which has been determined in accordance with Regulation 8(2) of the SEBI (SAST) Regulations. Assuming full acceptance in the Open Offer, the total consideration payable by the Acquirer under the Open Offer will be the Maximum Consideration i.e. ₹ 1,93,02,533 (Rupees One Crore Ninety Three Lakh Two Thousand Five Hundred Thirty Three only).
Mode of Payment (Cash / Security)	The Offer Price will be paid in cash by the Acquirer in accordance with the provisions of Regulation 9(1)(a) of the SEBI (SAST) Regulations.
Type of Offer (Triggered offer voluntary offer/offer/ competing offer, etc.)	This Open Offer is a triggered open offer made by the Acquirer under Regulation 3(1) and 4 of the SEBI (SAST) Regulations. This Open Offer is not subject to any minimum level of acceptance as per Regulation 19(1) of the SEBI (SAST) Regulations. This Open Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations.

3. Transaction which has triggered the open offer obligation (the “Underlying Transaction”):

- 3.1.** The Acquirer has entered into the MOU, for overall consideration of ₹ 3,75,00,000 (Rupees Three Crores Seventy Five Lakhs only) pursuant to which the Acquirer has agreed to purchase 20,07,754 (Twenty Lakhs Seven Thousand Seven Hundred Fifty Four Only) Equity Shares and 33,000 Cumulative Convertible Preference Shares convertible into equity shares at par subject to the terms and conditions as set out in the MOU.

3.2. A tabular summary of the underlying transaction is set out below:

Type of Transaction (Direct / Indirect)	Mode of Transaction (Agreement Allotment/market Purchase)	Details of the underlying transaction					Regulation which has triggered
		Shares /CCPS/ Voting rights acquired/proposed to be acquired	Total Consideration for shares/voting rights acquired (in INR)	Mode of Payment (Cash / Securities)	of	Regulation which has triggered	
Direct Acquisition	Memorandum of Understanding dated January 27, 2026	20,07,754 Equity Shares (Twenty Seven Thousand Seven Hundred Fifty Four Only)	43.41% (Forty Three Point Forty One percent)	₹ 3,75,00,000 (Rupees Three Crores Seventy Five Lakhs only)	Cash	Regulation 3(1) and 4 of the SEBI (SAST) Regulations	
Direct Acquisition	Memorandum of Understanding dated January 27, 2026	33,000 CCPS (Thirty Thousand Only)	75 % (Seventy Five Percent)				

4. Acquirer and PAC(s):

Details	Acquirer	PAC	Total
Name of Acquirer/ PAC	M/s. Noize Brands and Lifestyle Limited	Aditya Chopra	Not Applicable
Principal Office/ Residential Address of the Acquirer/PAC	A-129, Sector-136, Gautam Buddha Nagar, Noida, Gautam Buddha Nagar, Noida-201304, Uttar Pradesh, India.	D-1001, Rustomjee Elita, DN Nagar, Inside YMCA Lane, Four Bungalows Andheri West, Mumbai Suburban Maharashtra-400053, India	Not Applicable

Details	Acquirer	PAC	Total
Name of Acquirer/ PAC	M/s. Noize Brands and Lifestyle Limited	Aditya Chopra	Not Applicable
Name(s) of persons in control/promoters of Acquirers/PAC where Acquirers/PAC are companies	Mr. Manish Singh Chauhan	-	Not Applicable
Name of the Group, if any, to which the Acquirer/PAC belongs to	Not Applicable	Not Applicable	Not Applicable
Pre-Transaction shareholding	Nil shareholding	Nil shareholding	Not Applicable
• Number % of total share capital			
Proposed shareholding after the acquisition of shares which triggered the Open Offer	20,07,754 Equity Shares (Twenty Lakhs Seven Thousand Seven Hundred Fifty Four and 33000 CCPS (Thirty Three Thousand Only)	Not Applicable	20,07,754 Equity Shares (Twenty Lakhs Seven Thousand Seven Hundred Fifty Four Only) and 33000 CCPS (Thirty Three Thousand Only)
Any other interest in the Target Company	To the extent of shareholding and management control. The Acquirer will be Promoter of Target Company.	The PAC will be classified as the Promoter of the Company	Not Applicable

The Acquirer along with PAC is not prohibited by SEBI, from dealing in securities, in terms of directions issued by SEBI under Section 11B of the SEBI Act or any other regulations made under the SEBI Act.

5. Details of selling shareholder (i.e. the Seller):

Equity Shares

Name of the Seller	Part of promoter group (Yes/No)	Details of Shares / Voting rights held by the selling shareholder			
		Pre-Transaction	Post-Transaction	Number of Equity shares	%
Mr. Ketinemi Satish Rao	Yes	20,07,754 Equity Shares	43.41 %	Nil	0.00
Total		20,07,754 Equity Shares	43.41 %	Nil	0.00

Compulsory Convertible Equity Shares

Name of the Seller	Part of promoter group (Yes/No)	Details of Shares / Voting rights held by the selling shareholder			
		Pre-Transaction	Post-Transaction	Number of CCPS	%
Mr. Keerthi Narsimbhachari	No	33,000 CCPS	75%	Nil	0.00
Total		33,000 CCPS	75 %	Nil	0.00

6. Details of Target Company:

Name	Jauss Polymers Limited
CIN	L74899HR1987PLC066065
Registered Office	Plot No. 51, Roz ka meo Industrial area, Gurgaon, Sohna, Haryana- 122103, India
Exchange where listed	The Equity Shares of the Target Company are listed on BSE Limited (Security Code: 526001) (Symbol: JAUSPOL) and CSE Limited (Scrip Code 020054).
	The ISIN of Equity Shares of the Target Company is INE593O01017.

7. Other details:

- 7.1.** The PA is made in compliance with Regulations 13, 14, and 15(1) of the SEBI (SAST) Regulations.
- 7.2.** The details of Open Offer will be published in the newspaper vide the DPS on or before Wednesday, February 11 2026 i.e. within 5 (five) Working Days of this PA, in compliance with the Regulation 13(4) of the SEBI (SAST) Regulations.
- 7.3.** The Acquirer along with PAC undertakes that they are aware of and will comply with its obligations under the SEBI (SAST) Regulations and has adequate financial resources and has made firm financial arrangements for financing the acquisition of the Equity Shares under the Open Offer, in terms of Regulation 25(1) of the SEBI (SAST) Regulations.
- 7.4.** The Open Offer is not conditional upon any minimum level of acceptance in term of Regulation 19(1) of the SEBI (SAST) Regulations and is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations.
- 7.5.** This Open Offer and the underlying transactions are subject to the satisfaction of certain conditions precedent as specified under the SPA, and receipt of statutory approvals, if any. This Open Offer is also subject to other terms and conditions mentioned in this PA, and as will be set out in the DPS, and the LoF that are proposed to be issued in accordance with the SEBI (SAST) Regulations.
- 7.6.** The Acquirer along with PAC does not intend to delist the Target Company pursuant to this Open Offer.
- 7.7.** This Public Announcement is expected to be available on the website of SEBI and on the website of the Stock Exchanges where the Target Company is listed.
- 7.8.** The Acquirer and the PAC are jointly and severally responsible for ensuring compliance with the applicable provisions of the SEBI (SAST) Regulations and the obligations as stated in the SEBI (SAST) Regulations.
- 7.9.** All the information in this PA is true and correct.
- 7.10.** All the information pertaining to the Target Company contained in this PA has been compiled from information published or publicly available sources.

ISSUED BY MANAGER TO THE OFFER:



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Website: www.gretexcorporate.com;
Contact Person: Mr. Arvind Harlalka

For and on behalf of the Acquirer and PAC

Sd/- M/s. Noize Brands and Lifestyle Limited (Acting through its Director – Mr. Aditya Chopra) (Acquirer)	Sd/- Mr. Aditya Chopra (PAC)
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Place: Noida
Date: February 04, 2026